G.S.R. ---(E).- Whereas, the designated authority vide initiation notification No. 7/34/2020-DGTR, dated the 25th September, 2020, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 25th September, 2020 has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of “Glass Fibre and Articles thereof” (hereinafter referred to as the subject goods) falling under heading 7019 of the First Schedule to the Customs Tariff Act, originating in, or exported from People’s Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 48/2016-Customs (ADD), dated the 1st September, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 846(E), dated the 1st September, 2016;

And, whereas the designated authority has issued its final findings vide notification No. 07/34/2020-DGTR dated the 24th August, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 24th August, 2021;

And whereas, the Central Government, having not come to a conclusion in the said review, considers it necessary to further extend the anti-dumping duty on the subject goods originating in or exported from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), 48/2016-Customs (ADD), dated the 1st September, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 846(E), dated the 1st September, 2016, namely: -

In the said notification, after paragraph 2, and before the Explanation, the following paragraph shall be inserted, namely: -

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty imposed under this notification shall remain in force up to and inclusive of the 31st October, 2021, unless revoked, superseded or amended earlier.”.

[F.No. CBIC-190354/108/2021-TO(TRU-I)-CBEC]

(J. S. Kandhari)

Deputy Secretary to the Government of India

Note: The principal notification No. 48/2016-Customs (ADD), dated the 1st September, 2016, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 846(E), dated the 1st September, 2016.